

Sr.No.256/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
CP No. (IB)-38/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Akhilesh Khandelwal, Sole Prop. of M/s Kamal Fastening Systems
...Operational Creditor

Versus

Autopal Industries Ltd.
...Corporate Debtor

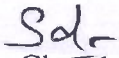
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Hitesh Kumar, Adv.
For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Hitesh Kumar, Adv. for the Petitioner/ Operational Creditor. He submits that Corporate Debtor (Autopal Industries Limited) is already under CIRP and he will prefer to file his claim before the concerned IRP/RP. Liberty is granted to the Petitioner to submit his claim before the concerned IRP/RP. He is given liberty to file appropriate application for revival of this petition if Corporate Debtor succeeds in an appeal before Hon'ble Appellate Tribunal or any settlement is reached between the parties. CP No. (IB)-38/9/JPR/2020 being infructuous stands disposed of accordingly.


(Deep Chandra Joshi)
Judicial Member

August 26, 2022
VG



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Assistant Registrar
National Company Law Tribunal
Jaipur

30 AUG 2022